

Central Administrative Tribunal
Principal Bench: New Delhi

CP 302/97 in
OA No. 1859/91

(a)

New Delhi, this the 12th day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri R.K. Aahooja, Member (A)

1. Parmod Kumar Sharma s/o Shri Pushadi Lal
2. Sibbu Lal Saini s/o Shri Padam Sein Saini
3. Ashok Kumar Khare s/o Sh. Krishan Kumar Khare
4. Chander Shekhar Khare s/o Sh. Kapil Kant Khare
5. Murari Lal s/o Shri Sukhji
6. Mirajuddin s/o Sh. Jamiluddin
7. Laxmi Narayan s/o Sh. Panchiya
8. Dharam Pal Arora s/o Sh. Hira Lal

(By Advocate: Shri B.S. Mainee) ... Petitioners

Versus

Union of India through

1. Sh. D.P. Tripathi,
Secretary,
Ministry of Railway
Railway Board, Rail Bhawan,
New Delhi.
2. Shri B.D. Gupta,
General Manager, Western Railway,
Churchgate, Bombay.
3. Shri L.R. Thapar,
Divisional Railway Manager,
Western Railway,
Kota (Rajasthan). ... Respondents

(By Advocate: Shri P.S. Mahendru)

O R D E R (ORAL)

Dr. Jose P. Verghese, Vice-Chairman (J)--

Counsel for the respondents submits that with one day's delay, as per our previous order, the compliance affidavit has been filed and that delay has arisen out of

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his own office. In view of this, these contempt of courts proceedings are dropped and notices discharged with cost of Rs. 200/- to be payable to the Legal Aid Cell of the Central Administrative Tribunal's Bar Association. A copy of this order may be sent to the Secretary, CAT Bar Association.

R. K. Ahuja
(R. K. Ahuja)
Member (A)

J
(Dr. Jose P. Verghese)
Vice-Chairman (J)

MRV